

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.656 of 2010

(Arising out of Order-in-Original No.NIL dated 07.06.2006 passed by Commissioner of Central Excise, Dibrugarh.)

M/s. Brahmaputra Ispat Private Limited

(H.S. Road, Dibrugarh [Opposite ICICI Bank], Dist: Dibrugarh, State, Assam, Pin-786001.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Dibrugarh

.....Respondent

(Milan Nagar, Lane F, P.O. CR Building, Dibrugarh-786003, Assam.)

APPEARANCE

Shri Devraj Sahoo, Advocate for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K. CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

FINAL ORDER NO. 75136/2023

DATE OF HEARING : 21 March 2023

DATE OF DECISION : 21 March 2023

P.K. CHOUDHARY :

The Ld.Advocate, appearing on behalf of the Appellant, submits that inadvertently two Appeals were filed by the Appellant – one being Excise Appeal No.682 of 2010 and other being Excise Appeal No.656 of 2010. He further submits that Excise Appeal No.682 of 2010 was disposed by this Tribunal vide Final Order No.FO/A/75047/2014 dated 13.02.2014.

2. The Ld.Authorized Representative for the Department also agrees with the submission of the Ld.Advocate.

3. Accordingly, the present Appeal being Excise Appeal No.656 of 2010 is dismissed, as infructuous.

(Dictated and pronounced in the open Court.)

Sd/
(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

Sd/
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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